

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1665
TO BE ANSWERED ON 10TH MARCH, 2017**

MAPPING OF ULTRASOUND MACHINES

1665. SHRI ANURAG SINGH THAKUR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has decided to map all the ultrasound machines in the States in order to identify the unauthorised facilities, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has an estimate of the number of unauthorised ultrasound facilities offering sexdetermination tests functioning in the country, if so, the details thereof, State/ UT-wise;
- (c) whether the Government has taken any steps against them, if so, the details thereof; and
- (d) the steps being taken by the Government to curb sex-determination tests, prevent female foeticide and to close down unauthorised sonography centres and the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): Yes. As per directions given by Hon'ble Supreme Court in Writ Petition (Civil) No. 349/2006 – Voluntary Health Association of Punjab Vs Union of India & Others *vide* Order dated 04.03.2013, all States/UTs were directed to take steps for mapping of all registered and un-registered ultrasonography machines. The Ministry of Health and Family Welfare has developed the Terms of Reference (TORs) and communicated the same to States/UTs. The Government is also rendering financial support under the National Health Mission (NHM) to the States and UTs for mapping of Ultrasound machines.

(b) to (d): The Government has enacted the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, (PC&PNDT Act) for prohibition of sex selection before or after conception and for prevention of misuse of pre-conception and pre-natal diagnostic techniques for sex determination. As per the quarterly progress report (QPR) received from States/ UTs, a total of 56079 facilities have been registered under the Act. A total of 2316 court cases have been filed by the District Appropriate Authorities for violating the provisions of the PC&PNDT Act, out of which 294 cases have been filed against unregistered diagnostic centres and 1683 machines have been sealed/seized. A total of 388 convictions have been secured under PC&PNDT Act, 1994. Following the convictions, the medical licenses of 108 doctors have been suspended by the various State Medical Councils. State wise details are at **Annexure-I**.

The responsibility of implementation of the PC & PNDT Act lies with State/UT Governments. The Government of India besides enactment of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, has adopted a multi-pronged strategy entailing schemes and programmes for awareness generation and advocacy measures to build a positive environment for the girl child through gender sensitive policies, provisions and legislation. The details of important measures taken by Government of India are at **Annexure – II**.

Annexure-I

State wise status of implementation of the PC&PNDT Act as on December, 2016						
S. No.	States/ UTs	No. of bodies registered	No. of ongoing Court cases	No. of Machines Sealed	Convictions	Medical licenses suspended
1	Andhra Pradesh	2664	12	13	0	0
2	Arunachal Pradesh	68	0	-	0	0
3	Assam	764	5	3	0	0
4	Bihar	2284	129	34	1	0
5	Chhattisgarh	641	9	1	0	0
6	Goa	159	1	1	0	0
7	Gujarat	5392	0	0	17	1
8	Haryana	1890	190	241	66	14
9	Himachal Pradesh	270	1	-	1	0
10	Jammu & Kashmir	378	6	71	1	0
11	Jharkhand	728	22	0	0	0
12	Karnataka	4303	40	2	0	0
13	Kerala	1737	-	-	0	0
14	Madhya Pradesh	1551	46	14	2	2
15	Maharashtra	7625	572	462	84	68
16	Manipur	107	0	-	0	0
17	Meghalaya	41	0	-	0	0
18	Mizoram	65	0	-	0	0
19	Nagaland	49	0	0	0	0
20	Odisha	907	63	-	3	0
21	Punjab	1489	157	32	31	1
22	Rajasthan	2718	641	475	137	21
23	Sikkim	19	0	1	0	0
24	Tamil Nadu	6201	91	-	18	0
25	Telengana	3180	32	112	1	0
26	Tripura	51	-	-	0	0
27	Uttarakhand	600	48	10	1	0
28	Uttar Pradesh	5589	139	39	8	1
29	West Bengal	2758	16	22	0	0
30	A & N. Island	15	-	-	0	0
31	Chandigarh	130	1	-	0	0
32	D. & N. Haveli	16	-	-	0	0
33	Daman & Diu	10	-	0	0	0
34	Delhi	1571	94	150	17	0
35	Lakshadweep	9	-	-	0	0
36	Puducherry	100	1	-	0	0
	TOTAL	56079	2316	1683	388	108

Annexure-II

- The Government has intensified effective implementation of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 and amended various provisions of the Rules.
- The Government is rendering financial support to the States and UTs for operationalization of PNDT Cells, Capacity Building, Orientation & Sensitisation Workshop, Information, Education and Communication campaigns and for strengthening structures for the implementation of the PC & PNDT Act under the National Health Mission (NHM).
- A National review under the chairmanship of Additional Secretary and Mission Director, MoHFW was held on 21st September, 2015 through video conference.
- A National Capacity Building Programme for State Appropriate Authorities and State Nodal Officers was organized on 12th & 13th April, 2016 at Manesar in collaboration with United Nations Population Fund (UNFPA).
- A comprehensive Standard Operating Guidelines (SOGs) for District Appropriate Authority has been prepared by Ministry of Health & Family Welfare for better clarity for implementation of the PC&PNDT Act.
- Program review at the state level has been intensified. During 2015-16 five regional review workshops have been organized for Northern Eastern, Northern, Eastern, Western and Southern States in Imphal, Chandigarh, Bhubaneswar and Hyderabad (two) respectively. During 2016-17 four regional review workshops have been organized for Northern, Western, Eastern and North-Eastern States in Lucknow, Jaipur, Thiruvananthapuram and Kolkata.
- National campaign “Beti Bachao, Beti Padhao” was launched in 161 gender critical districts by Ministry of Women and Child Development in partnership with Ministry of Human Resource Development and Ministry of Health & Family Welfare.
- Directions given by the Hon’ble Supreme Court in the matter of WP(C) 349/2006 (Voluntary Health Association of Punjab vs. UOI & others), were communicated to the States/ UTs for ensuring compliance.

- Inspections by the National Inspection and Monitoring Committee (NIMC) have been scaled up. During 2015-16, 22 NIMC inspections have been undertaken in the States of Punjab, Puducherry, Tripura, Sikkim, Uttar Pradesh, Odisha, Bihar, Mizoram, Andhra Pradesh, Haryana, Rajasthan, Maharashtra, Gujarat, Telangana, Chhattisgarh, Jharkhand, Assam, Uttarakhand, Karnataka, Tamilnadu, Madhya Pradesh and West Bengal. During 2016-17, 9 NIMC inspections have been undertaken in the States of Arunachal Pradesh, Jammu & Kashmir, Himachal Pradesh, Rajasthan, Delhi, West Bengal, Karnataka, Uttar Pradesh and Tamilnadu till date.
- The Government has also set up a Nodal Agency to regulate and remove the e-advertisements on internet relating to preconception and prenatal determination of sex or sex selection, prohibited under the PC&PNDT Act, 1994 as per the directions of Hon'ble Supreme Court vide order dated 16.11.2016 in Writ Petition (Civil) No. 341 of 2008.
- The orientation and sensitisation of judiciary has been conducted through National Judicial Academy. A two day orientation and sensitisation of judiciary was organised by National Judicial Academy on 4th & 5th February 2017 in Bhopal.
- States have been advised to focus on Districts/Blocks/Villages with low Child Sex Ratio to ascertain the causes, plan appropriate behaviour change communication campaigns and effectively implement provisions of the PC & PNDT Act.
